(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 60 of 2015 /RG/LP

Dated: <u>0</u> .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Mr. Aryan Goswami

S/O Bodh Raj

R/O Ward No. 4 Near Shiv Temple Bhaddu, Tehsil Billawar, District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-01-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 1679-85 /RG/LP Dated 18 . 01.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Kathua. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Kathua.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Aryan Goswami, Advocate 7.

.....for information and necessary action.

Assistar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 13 4 2025

/RG/LP

Dated: <u>08</u>.01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Mr. Arjun Chawla

S/O Surinder Chawla

R/O M-25 TRT Migrant Quarters, Near Radio Sharda Opposite Green Land Palace, Muthi Butanagar, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. <u>JK-02-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1277_83 /RG/LP Dated 8 . 01.2025

Copy forwarded to the:

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu.

5. CPC e-Courts, High the official website. Court of J&K and Ladakh, Jammu for uploading on

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Arjun Chawla, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL **ENROLLMENT**

NOTIFIC ATION

No: 59 42025 /RG/LP

Dated: 09 .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Ms. Anjali Sharma

D/O Ashok Sharma

R/O Parangoli, Tehsil Dinga Amb, District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-03-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

gistrar (L.P)

No: 672-78 /RG/LP Dated Q . 01.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kathua.

Secretary, Bar Council of India, New Delhi 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Kathua. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Anjali Sharma, Advocate 7.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 50 0 2025 /RG/LP

It is hereby notified that vide High Court Order Dated 07.01.2025

Mr. Aryan Gupta S/O Devinder Gupta

R/O 151/A, Jawahar Nagar Talab Tillo, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-04-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1665-71 /RG/LP Dated 68.01.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aryan Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 57 0 + 2025 /RG/LP Dated: 08 .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Mr. Ajay Lakhotra

S/O Swarn Dass

R/O Ward No. 03, Behind Shiv Public Hr. Secondary School Sari Rakwalan, Tehsil Jammu West, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-05-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant F

No: 1658-64 /RG/LP Dated 08.01.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4 President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Ajay Lakhotra, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 56 of 2025 /RG/LP

Dated: <u>00</u>.01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Ms. Avantika Mahajan

D/O Naveen Kumar

R/O Ward No. 17 Partap Nagar Fish Pond Road, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. <u>JK-06-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1651-57 /RG/LP Dated & . 01.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Avantika Mahajan, Advocate

.....for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 550+2025 /RG/LP

Dated: _____.01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Ms. Asna Sahar

D/O Mahmood Athar

R/O H.No. 329, Ward No. 13, Akhyar Abad, Tehsil & District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial $No.\underline{JK-07-2025}$ in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1644-50 /RG/LP Dated 0 . 01.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kishtwar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Asna Sahar, Advocate

.....for information and necessary action.

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 54 of 2025 /RG/LP

Dated: 0 .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Mr. Chander Mohan Singh

S/O Puran Singh

R/O Hochak, Tehsil Pogal Paristan, District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-08-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1637-43 /RG/LP Dated 0 . 01.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Ramban. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Ramban. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Chander Mohan Singh, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 53 of 2025 /RG/LP

Dated: **(5)** .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Mr. Dalip Sharma

S/O Hari Ram Sharma

R/O Sunjwan, Manmotra, Tehsil Bahu, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-09-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant F Registrar (L.P)

No: 630-36 /RG/LP Dated 0 . 01.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Dalip Sharma, Advocate

.....for information and necessary action.

Assistant

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

<u>NOTIFIC ATION</u>

No: 52 01 2025 /RG/LP

Dated: 8 .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Ms. Gagandeep Kour

D/O Popinder Singh

R/O Monghama, Tehsil Tral, District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-10-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Re

No: \$623-29 /RG/LP Dated & . 01.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Pulwama. 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Pulwama.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Gagandeep Kour, Advocate 7.

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 51 0/ 2025

/RG/LP

Dated: 8 .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Ms. Ganga Bharti

D/O Sikander Lal

R/O H.No.793, Last Matador Stop, Puran Nagar Chowk Ward No. 31, Tehsil Jammu Khas, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-11-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1616-22, /RG/LP Dated 0 . 01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

4. President, J&K High Court Bar Association, Jammu.

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Ms. Ganga Bharti, Advocate

.....for information and necessary action.

PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: 50 0 2015 /RG/LP

Dated: 01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Ms. Harmeet Kour D/O Surject Singh

R/O Vijaypur Chakparas, Tehsil Ramgarh, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-12-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant

No: 609-15 /RG/LP Dated 6 . 01.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Samba. 1.
- 2: Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Samba. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Harmeet Kour, Advocate

.....for information and necessary action.

Assistan

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: 49 of 2025 /RG/LP

It is hereby notified that vide High Court Order Dated 07.01.2025

Ms. Malvika Mohan D/O Sanjay Mohan

R/O H.No. 267/Sector 5, Channi Himmat, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-13-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

it Registrar (L.P)

No: 1599-1606 /RG/LP Dated & . 01.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Malvika Mohan, Advocate 7.

.....for information and necessary action.

Assistant I

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 48 of 2025 /RG/LP Dated: 8 .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Mr. Mohd Dilawar Mirza

S/O Riaz Ul Haq Mirza

R/O H.No. 111 Mataka, Ujhan Tehsil Darhal, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-14-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant egistrar (L.P)

No: 1592-90 /RG/LP Dated 0 . 01.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Rajouri. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Mohd Dilawar Mirza, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 47 0 1 2015 /RG/LP

Dated: _ _ 01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Mr. Manoj Kumar Goswani

S/O Prem Nath Goswani

R/O Kulgam Tehsil & District Kulgam

A/P H.No. 108 Lane-B, Sector-2 Durga Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-15-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant F

No: 1505-91 /RG/LP Dated 6 . 01.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Kulgam.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Manoj Kumar Goswani, Advocate 7.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 46 of 2025 /RG/LP

Dated: 0 .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Ms. Nancy

D/O Vishal

R/O Gandhi Nagar, Tehsil Bahu, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-16-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant

No: 1576-82 /RG/LP Dated 8 . 01.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Nancy, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 45 of 2025 /RG/LP

Dated: S .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Mr. Nishant Bagati

S/O Kanwal Krishan Bagati

R/O H.No. 43/2 Anand Nagar Bohri, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-17-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 1569-75 /RG/LP Dated 6 . 01.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Mr. Nishant Bagati, Advocate 7.

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 44 04 2025 /RG/LP

Dated: 0 .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Mr. Nissar Ahmad Shah S/O Mohd Mabarek Shah R/O Chithi Bandi, Tehsil & District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-18-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1560 - 68 /RG/LP Dated ? . 01.2025

Copy forwarded to the:

- Principal District and Sessions Judge, Bandipora. 1.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Bandipora. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Nissar Ahmad Shah, Advocate 7.

.....for information and necessary action.

Assistan

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 43 4 2025 /RG/I

Dated

Dated: 0 .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Mr. Raman Sharma

S/O Pardeep Kumar

R/O Haripur Brahmna, Tehsil Hiranagar, District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-19-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1553-59 /RG/LP Dated & . 01.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Raman Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 420125 /RG/LP

Dated: 01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Ms. Riya Verma

D/O Kewal Krishan

R/O Ward No. 6, H.No.59, Tehsil Vijaypur, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-20-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 1541-52 /RG/LP Dated 0 . 01.2025

Copy forwarded to the:

- Principal District and Sessions Judge, Samba. 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Samba. 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Riya Verma, Advocate



NOTIFICATION

No: 41 04 2025 /RG/LP

Dated: <u>\undersigned</u> .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Ms. Sakshi Hansa

D/O Kamalieet Hansa

R/O Seswan, Tehsil Marheen, District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-21-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 1539-45 /RG/LP Dated 0 . 01.2025

Copy forwarded to the:

- Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sakshi Hansa, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: 40 of 2015 /RG/LP

Dated: **6** .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Mr. Sheel Kumar

S/O Krishan Lal

R/O H.No. 66, L.No.2 Kabir Nagar Talab Tillo, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-22-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistan

No: 1532-30 /RG/LP Dated 00.01.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Sheel Kumar, Advocate 7.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 39 of 2025 /RG/LP

Dated: 01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Ms. Soumya Sharma

D/O Vikram Dutt

R/O Hs.No. 251, Sector-B, Sainik Colony Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-23-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: \526-31 /RG/LP Dated 0.01.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Soumya Sharma, Advocate 7.

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 38 01 1025 /RG/LP

Dated: ______.01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Mr. Shakeeb Arsalan Hussain

S/O Imtiaz Ahmad Reshi

R/O Hussain Abad Near General Bus Stand Anantnag, Tehsil & District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-24-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1512-24 /RG/LP Dated 08. 01.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Anantnag. 1.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ananthag.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Shakeeb Arsalan Hussain, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 37 of 2025

/RG/LP

Dated: 0 .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Ms. Syed Sania Hashmi

D/O Syed Zaheer Abass

R/O Hashmi Manzil, Jamia Masjid Ghat, Tehsil & District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-25-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: \S\1-17 /RG/LP Dated 8 . 01.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Doda. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Bhaderwah. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7: Ms. Syed Sania Hashmi, Advocate

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 36 01 2015 /RG/LP

Dated: 01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Ms. Tabida Rashid

D/O Abdul Rashid Bhat

R/O Ashmar Barakund, Tehsil Gool, District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-26-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 1400-94 /RG/LP Dated 0 . 01.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Ramban. 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Ramban.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tabida Rashid, Advocate

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 35 of 3025 /RG/LP

Dated: 0 .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Ms. Tania Ashrif D/O Mohd Ashrif

R/O H. No.80, W.No.80, Mohalla Kamsar, Tehsil Haveli, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-27-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assista

No: 1401-07 /RG/LP Dated 0 . 01.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Ms. Tania Ashrif, Advocate 7.

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 34 of 2025 /RG/LP

Dated: 01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Mr. Vishveshwar Sharma

S/O Rajesh Sharma

R/O Ward No. 10 Rajouri, Near Sanatan Dharam Sabha School, Tehsil & District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. <u>JK-28-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 1474-80 /RG/LP Dated (. 01.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Rajouri. 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Rajouri.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Vishveshwar Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 33 of 2025 /RG/LP

Dated: 0 .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Mr. Vansh Sharma

S/O Vinod Sharma

R/O Green Park, Officers Enclave, Udheywala, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-29-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 1467-73 /RG/LP Dated € . 01.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Vansh Sharma, Advocate 7.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 32 - 1 2025 /RG/LP

Dated: 0.1, .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Mr. Vishal Kumar

S/O Nath Ram Thakur

R/O Chichha Dachhan, Tehsil Dachhan, District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-30-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 1459-65 /RG/LP Dated . 01.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Kishtwar. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Kishtwar.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Vishal Kumar, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 30 01 2028 /RG/LP

Dated: <u>00.1.</u>.01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

Mr. Yuvraj Bharti

S/O Ghari Lal

R/O Pouni Chak Wand Brahmana, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-31-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1445-51 /RG/LP Dated & . 01.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Yuvraj Bharti, Advocate

.....for information and necessary action.